

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:3112  
ANSWERED ON:15.03.2013  
FUNCTIONING OF GRAM SABHA  
Ahmed Shri Sultan

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the Government has received any complaints against any Gram Panchayats regarding irregular or not holding the meeting of Gram Sabha on stipulated time;
- (b) if so, the details thereof and the action taken or proposed by the Government in this regard;
- (c) whether the Government proposes to set up any committee at block level to monitor the Gram Sabha, implementation of rural schemes and to provide transparent social audit of Gram Panchayats; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

- (a) & (b): It is for the States / UTs Governments to make provisions in their respective Panchayat Raj Laws / Rules regarding the minimum number of Gram Sabha meetings to be held and the Gram Panchayats are responsible for organizing the Gram Sabhas. The compliance or otherwise of the related instructions is also primarily to be looked into by the concerned authorities of States / UTs.
- (c): There is no such proposal under consideration of this Ministry.
- (d): Does not arise.